

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-92(PB)/2018**

**IN THE MATTER OF:**

M/s. S.E. Investment Limited .... Applicant/Petitioner  
Vs.

M/s. Solitaire Reralinfra Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/Petitioner : Mr. Dhruv Gupta, Advocate

For the Respondent :

**ORDER**

On the request made on behalf of the arguing Counsel for the applicant, hearing is deferred to 5<sup>th</sup> February, 2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

30.01.2018  
V.Sethi